NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 567/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES:

Ambuja Cements Ltd. V/s. Ravisha Infraprojects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.			DESIGNATION Adv. for Respondent	SIGNATURE
1.				
d'	Adv	Rajlanni	Purijabi	
			Achter Petitioner	R

ORDER T.C.P. No. 567/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of both the sides are present.
- The Petitioner is yet to supply the requirement of proposal of the name of the IRP. Last chance granted to the Petitioner.
- 3. There is no Reply from the side of the Respondent Debtor.
- 4. However, the Representative have stated that there is possibility of Settlement.
- Under the circumstances the matter is adjourned to 06.12.2017.

16.11.2017

aah

M.K. Shrawat Member (Judicial)

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